

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL  
MUMBAI**

**WEST ZONAL BENCH**

**EXCISE APPEAL NO.89482 OF 2013**

[Arising out of order-in-appeal no. NSK-EXCUS-000-APP-239-13-14 dated 23<sup>rd</sup> August 2013  
passed by the Commissioner of Central Excise (Appeals), Nashik]

**IIC LIMITED**

5<sup>th</sup> Floor, Tower-B, Worldmark-1, Aero city,  
New Delhi-110037

**Appellant**

Vs.

**COMMISSIONER OF CENTRAL EXCISE &  
SERVICE TAX-NASHIK**

**Respondent**

**Appearance:**

Present for the Appellant : None

Present for the Respondent: Shri P.K.Acharya(AR)

**CORAM:**

**HON'BLE MR C J MATHEW, MEMBER (TECHNICAL)**

**HON'BLE MR AJAY SHARMA, MEMBER (JUDICIAL)**

**FINAL ORDER NO.86034 /2025**

DATE OF HEARING/DECISION: 01.07.2025

PER: CORAM

None appeared for appellant. On perusal of the records, it is seen that the appellant is unrepresented for the last several occasions, despite notice.

2. We have heard Learned Authorised Representative.

3. It would appear that the appellant is not interested in pursuing this appeal. Appeal is consequently, dismissed in default for non-prosecution.

(Order dictated and pronounced in the court)

**(AJAY SHARMA)**  
**Member (Judicial)**

**(C J MATHEW)**  
**Member (Technical)**

